



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II
SPECIAL BENCH

12. C.P.(IB)-639(MB)/2022

CORAM:

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **01.11.2022**

NAME OF THE PARTIES: **IDBI Trusteeship Services Limited**
Vs.
Mantri Mettalics Private Limited

APPEARANCE :

FOR FINANCIAL CREDITOR : Counsel, Mr. Manoj Pandit

FOR CORPORATE DEBTOR : Absent

Section: u/s 7 of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Counsel appearing for Financial Creditor reported to this Bench that matter has been amicably settled between the parties by entered into consent terms and seeking permission for withdrawal of the C.P.(IB)/639(MB)2022. In view of the settlement arrived between the parties, permission for withdrawal of the C.P.(IB)/639(MB)2022 is granted. **C.P.(IB)/ 639(MB)2022 is dismissed as withdrawn.** File be closed and consigned to record room.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

01.11.2022

Sapna